

(28)
CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 29/2003 in
RA 419/2000
OA 2618/1999

(39)

New Delhi this the 6th day of March, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

1. Surender Kumar Sharma,
S/O Shri Jagdish Prasad,
Fitter Grade-II
2. Bhoop Singh,
S/O Shri Mohan Lal
Fitter Grade-II
3. Deen Dayal,
S/O Shri Bal Mukund,
Fitter Grade-III
4. Om Prakash,
S/O Prabhati Lal,
Fitter, Grade-III
5. Gyanender Singh,
S/O Laxmi Narain,
Fitter Grade-II
6. Rama Kant Gupta,
S/O Sh. Parmeshwar Gupta,
Fitter Grade-III
7. Ved Singh,
S/O Yash Ram Singh
Fitter Grade-III
8. Umed Ali,
S/O Sh. Chuttan Mian,
Fitter Grade-III
9. Rakesh Kumar,
S/O Shri Tara Singh,
Fitter Grade-III

(All working under Senior
Electrical Engineer, EMU Car
Shed, Ghaziabad)

.. Petitioners

(By Advocate Shri S.K. Gupta)

VERSUS

1. Shri R.K. Singh,
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Shri V.K. Aggarwal,
Sr. Divisional Railway
Manager, Northern Railway,

VS

✓ New Delhi Rly. Stn., Delhi
Division, State Entry Road,
New Delhi.

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3. Shri Mohit Chandra,
Sr. Electrical Engineer,
EMU Car Shed, Ghaziabad (UP)
4. Smt. Urvila Khati,
Sr. Divisional Personnel Officer
Northern Railway, New Delhi
Rly. Stn., Delhi Division, State
Entry Road, New Delhi.

.. Respondents

(By Advocate Shri V.S.R.Krishna)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

We have heard both the learned counsel in CP 29/2003
arising out of the order issued in RA 419/2000 in OA
2618/1999.

2. Shri V.S.R.Krishna, learned counsel for the
respondents submits that the aforesaid order has been
complied with and compliance affidavit filed. They have
annexed the revised seniority list dated 18.2.2003. Shri
S.K.Gupta, learned counsel submits that some of the
petitioners have grievances regarding their positions
assigned in the aforesaid revised seniority list.

3. Having regard to the aforesaid facts and
circumstances of the case, it cannot be held that the
respondents have committed contumacious and wilful
disobedience of the Tribunal's order to proceed further
in CP 29/2003. Accordingly, CP29/2003 is dismissed.
Notices issued to the alleged contemnors/respondents are
discharged. Liberty granted to the petitioners in
accordance with law.

V.K.Majotra
(V.K.Majotra)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)